GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO. 5021 ANSWERED ON 01/04/2025

COMPLAINTS OF BENEFICIARIES UNDER PMAY-G

5021. SHRI RAMBHUAL NISHAD:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the number of houses sanctioned and constructed under Pradhan MantriAwasYojanaGramin (PMAY-G) in Sultanpur district of Uttar Pradesh during the year 2019 to till date;
- (b) whether the Government are aware of the large scale of irregularities in selection of the beneficiaries under the scheme in the district and ineligible persons have been given houses in Chamurkha village of the district whereas the complaints of eligible persons are not being heard; and
- (c) the time by which the matter is likely to investigated and all the eligible persons are covered under the scheme?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DR. CHANDRA SEKHAR PEMMASANI)

(a): In order to achieve the objective of "Housing for All" in rural areas, the Ministry of Rural Development is implementing Pradhan MantriAwaasYojana- Gramin (PMAY-G) with effect from 1st April 2016 to provide assistance to 4.95 crore eligible rural households with basic amenities by March 2029. As on 27.03.2025, a cumulative target of 3.79 crore houses have been allotted to States/UTs out of which 3.58 crore houses have been sanctioned and 2.73 crore houses have been completed.

The Ministry allocates targets to the States and further allocation of targets to the Districts/ Blocks/ Gram Panchayats is done by the respective State Governments. The details of progress

of the scheme in Sultanpur district of Uttar Pradesh from the year 2019-20 to 2024-25 (as on 27.03.2025) are as under:-

[unit in no]

| Name of the District | Target given by the State | Houses sanctioned by the State | Houses constructed |
|-------------------------|---------------------------|--------------------------------|-----------------------|
| Sultanpur | 92,901 | 92,898 | 91,933 |

(b) & (c): No. The scheme Guidelines provide that a grievance redressal mechanism is to be set up at different levels of administration viz., Gram Panchayat, Block, District and the State under PMAY-G. An official of the State Government is designated at each level to ensure disposal of grievances to the satisfaction of the complainant within a period of 15 days from the date of the receipt of the grievance / complaint. With regard to the complaints received in the Ministry of Rural Development through CPGRAMS or otherwise, the same is forwarded to the respective State Government for redressal of the grievance as the State Government is implementing the PMAY-G on the ground. The officers designated at each level for redressal of grievances take necessary action and furnish the Action Taken Report to the Ministry under intimation to the complainant within one month of receipt of the complaint from the Ministry.
